



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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13th June 2023  
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30th Idavam 1198  
1945 ജ്യേഷ്ഠം 23  
23rd Jyaishta 1945

നമ്പർ  
No. 1969

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No.9147/Legn-2/2022/Leg.

Dated, Thiruvananthapuram, 13<sup>th</sup> June 2023.

The Abkari (Amendment) Bill, 2023 together with the statement of objects and reasons and the financial memorandum is published, under rule 69 of the rules of procedure and conduct of business in the Kerala Legislative Assembly.

A.M. BASHEER,  
Secretary.



## THE ABKARI (AMENDMENT) BILL, 2023

A  
BILL

*further to amend the Abkari Act, 1077.*

*Preamble.-* WHEREAS, it is expedient further to amend the Kerala Abkari Act, 1077 (1 of 1077) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:-

*1. Short title and commencement.-* (1) This Act may be called the Kerala Abkari (Amendment) Act, 2023.

(2) It shall come into force at once.

*2. Amendment of section 55 H.-* In section 55 H of the Abkari Act, 1077 (1 of 1077) (hereinafter referred to as the principal Act) for the words and symbol, “twenty-five thousand”, the words “fifty thousand” shall be substituted.

*3. Amendment of section 55 I.-* In sub-section (2) of section 55 I of the principal Act, for the words, “ten thousand”, the words “fifty thousand” shall be substituted.

*4. Amendment of section 67A.-* In the Table under section 67A of the principal Act, after the entries under Column (1), (2) and (3)

“Draws or causes to be drawn toddy from any tree in contravention of the Act, Rules or any order made under the Act”,	55 (e)	10,000
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the following entries shall respectively be inserted, namely:-

“Unlawful advertisement	55 H	50,000
Showing scene of liquor or consumption or exhibition of liquor in theaters without warning	55 I	50,000 ”

### STATEMENT OF OBJECTS AND REASONS

Government have decided to decriminalise certain provisions of the State Acts in order to facilitate entrepreneurs who intend to do their business activities in Kerala.

At present the offences under sections 55H and 55 I of the Abkari Act, 1077 are not compoundable under section 67A of the said Act. Now the Government have decided to decriminalise the offences under the above said sections and decided to make the offences compoundable under the above said sections by increasing the fine.

The Bill is intended to achieve the above object.

### FINANCIAL MEMORANDUM

The Bill if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

M.B. RAJESH.

